

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS

LOK SABHA

UNSTARRED QUESTION No. 3880

TO BE ANSWERED ON THE 22nd December, 2015

Illegal Trade in Drugs

3880. PROF. RAVINDRA VISHWANATH GAIKWAD:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the incidents of illegal trade in spurious drugs/psychotropic drugs have increased in the country and the total number of such cases reported during the last three years;
- (b) the number of cases out of the said cases in which strict action has been taken; and
- (c) the measures being taken by the Government against the companies or persons manufacturing psychotropic drugs?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR)

(a) and (b): As per information received from State/U.T. Drug Controllers, during last four years, the extent of spurious drugs reported in the country is around 0.1% to 0.3% on an average of around 63,000 samples tested per annum which is showing a downward trend as under:

S. No.	Year	No. of drugs samples tested	No. of drugs samples declared spurious/ adulterated	% of drugs samples declared spurious/ adulterated
1.	2011-12	48082	137	0.27
2.	2012-13	58537	70	0.11
3.	2013-14	72712	118	0.16
4.	2014-15	74199	83	0.11

The cases where spurious substandard drugs were reported, raids were conducted and action taken against the offenders.

In cases related to narcotics drugs and psychotropic substances cases, necessary legal action such as arrest, seizure of rug, seizure of property, disposal of seized goods, etc is taken as per the provisions laid down in Narcotics Drug and Psychotropic Substances Act, 1985.

The total number of cases of trafficking of narcotics drugs and psychotropic substances under Narcotics Drugs and Psychotropic Substances Act, 1985 as reported by Narcotics Control Bureau during the last three years and current year is as under:

Years	Total
2012	13263
2013	23037
2014	23680
2015*	11784

* Up to the month of October, 2015

(c): Action as mentioned in reply to part (a) and (b) is taken against the companies and persons found guilty of offences mentioned in Narcotics Drugs and Psychotropic Substance Act, 1985.

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